

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A No.100/95

Thursday this the 19th day of January, 1995.

CORAM:

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR.P.V.VENKATAKRISHNAN,ADMINISTRATIVE MEMBER

Hajara Beevi M.A.
Madona Niravil,
Chunkappara P.O.,
Pathanamthitta District-686547. .. Applicant

(By Advocate Mr.K.P.Dandapani)

vs.

1. The Director of Education,
Administration of Union Territory of Lakshadweep,
Kavaratti.
2. Union Territory of Lakshadweep,
Kavaratti,
represented by its Administrator.
3. Union of India,
represented by Secretary to Ministry of
Home Affairs,
New Delhi. .. Respondents

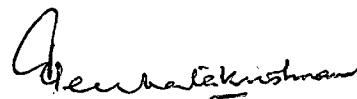
(By Advocate Mr.Suresh for Mr.M.V.S.Namboodiri)
ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN:

The facts of this case are broadly similar to the facts of O.As.534/93, 602/93, 1146/93, 2260/93, 67/94, 183/94, 210/94, 229/94, 238/94, 1077/94, 1705/94 and 1723/94. In these cases the Tribunal had directed the Government to consider the contentions raised by applicants and pass a reasoned order. In the case on hand also Government may consider the contentions of applicant and pass a reasoned order. Till a decision is taken in the matter, applicant will be permitted to continue as Graduate Teacher without break and thereafter the matter will be governed by such orders as the Govt. of India may pass.

2. The application is disposed of as aforesaid. No costs.

Dated the 19th January, 1995.


P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR(J)

VICE CHAIRMAN